

FIR no.1126/2020

PS: Begum Pur

28.05.2020

Present : Ld. APP for State.

None for applicant.

In view of the same, be put up for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.256/2020

PS: Vijay Vihar

28.05.2020

Present : Ld. APP for State.

None for applicant.

In view of the same, be put up for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.446/2019
PS: Ashok Vihar
State v. Pankaj @ Anit & Ors.
U/s: 392/34 IPC

28.05.2020

Present : Ld. APP for State.

Surety Mr. Anil in person.

Surety has not produced any solvency documents. He needs some more time to produce the same.

In view of the same, be put up for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.752/2020
PS: Aman Vihar
State v. Harsh Dhingra
U/s: 379/411/482/323/34 IPC

28.05.2020

Present : Ld. APP for State.

Surety Ms. Saroj in person.

This is an application for furnishing bail bond on behalf of applicant / accused Ashok Dabas @ Vinay.

Surety has not produced any solvency documents. She needs some more time to produce the same.

In view of the same, be put up for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.106/2011
PS: Aman Vihar
State v. Ashok Dabas @ Vinay
U/s: 307/34 IPC

28.05.2020

Present : Ld. APP for State.

This is an application for furnishing bail bond on behalf of applicant / accused Ashok Dabas @ Vinay.

Let report be called from concerned SHO for **30.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

Diary Complaint Dated:15.05.2020
Sangeeta v. SHO, PS Keshav Puram

28.05.2020

Present : Ld. APP for State.

This is an application U/s 156 (3) Cr PC seeking registration of FIR.

Let Status Report be called from concerned SHO for

29.05.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

Complaint No.15569/2019
Ms. Sapna Singh v. Sh. Kapil & Ors.

28.05.2020

Present : Ld. APP for State.

This is an application U/s 21 of PWDV Act seeking custody of minor child on behalf of the mother

Let report be called from concerned SHO for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.70/2020
PS: Budh Vihar
State v. Shaurabh
U/s: 25/54/59 Arms Act

28.05.2020

Present : Ld. APP for State.

This is an application seeking bail of the accused/applicant Shaurabh.

Let report be called from concerned SHO for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.280/2020
PS: Mangol Puri
State v. DL1RK-9840
U/s: 188 IPC

28.05.2020

Present : Ld. APP for State.

This is an application seeking release of vehicle bearing registration no.DL1RK-9840 moved on behalf of applicant Ram Krishan.

Let report be called from concerned SHO for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.000337/2020

PS: Shalimar Bagh

State v. Unknown

U/s: 379 IPC

28.05.2020

Present : Ld. APP for State.

This is an application seeking release of three auto batteries moved on behalf of applicant Lal Mohan Chaudhary.

Let report be called from concerned SHO for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

**Duty MM: North West
Rohini: Delhi/28.05.2020**

FIR no.239/2020
PS: Maurya Enclave
State v. Juvenile (s)
U/s: 392/394/34 IPC

28.05.2020

Present : Ld. APP for State.

This is an application seeking release of mobile phone make Redmi Note 4 on Superdari filed on behalf of Brijesh Kumar Verma.

Let report be called from concerned SHO for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.309/2020
PS: Budh Vihar
State v. Unknown
U/s: IPC

28.05.2020

Present : Ld. APP for State.

This is an application seeking release of three Motors Invoice bearing No.2854, 2869 and 2876 filed on behalf of applicant Surajmal Singh.

Let report be called from concerned SHO for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.003660/2020
PS: South Rohini
State v. Saurabh
U/s 379/411/34 IPC

28.05.2020

Present : Ld. APP for State.

Sh. Vijay Kumar Singh, Ld. Counsel for accused/applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Inadvertently, notice was issued to Jail Superintendent, Tihar Jail, Delhi. However, Ld. Counsel for applicant submits that accused Saurabh is presently in Jail at G B Nagar, Noida, UP.

Let reply be called from Jail Superintendent, G B Nagar, Noida, UP for **30.05.2020**.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.464/2018
PS: Subhash Place
State v. Kapoor Singh Dahiya
U/s 420 IPC

28.05.2020

Present : Ld. APP for State.

Complainants namely Sh. Sandeep Kumar Gupta, Sh. Sachin Sharma, Mohd. Yakub, Sh. Vipul Khanna and Sh.Vineet Goel are present in person.

Sh. Pratap Singh, Ld. Counsel for accused/applicant.

This is an application for interim bail on the ground that the matter has been compromised by the accused with the complainants / victims.

It is submitted by all the five aforementioned complainants that they have no objections if the accused is granted bail.

IO has filed reply along-with separate statements of all the five complainants in compliance of order dated 27.05.2020.

Heard. Record perused.

In view of the same, interim bail is granted to the accused Kapoor Singh Dahiya for 60 days i.e., till 28.07.2020 on furnishing P/B and S/B in the sum of Rs.1,00,000/- with one surety of like amount till the court's functioning resumed.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on

website of the District Courts.

(SUSHIL KUMAR)

**Duty MM: North West
Rohini: Delhi/28.05.2020**

**FIR no.77/2020
PS: Ashok Vihar
State v. Sandeep
U/s 392/394/34 IPC**

28.05.2020

Present : Ld. APP for State.

Sh. Ajay Kumar Mishra, Ld. Counsel for the
accused/applicant Sandeep.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Let reply be called from SHO concerned for **29.05.2020**.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

**Duty MM: North West
Rohini: Delhi/28.05.2020**

FIR no.77/2020
PS: Ashok Vihar
State v. Surender Kumar
U/s 392/394/34 IPC

28.05.2020

Present : Ld. APP for State.

Sh. Ajay Kumar Mishra, Ld. Counsel for the
accused/applicant Surender Kumar.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Let reply be called from SHO concerned for **29.05.2020**.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

Duty MM: North West
Rohini: Delhi/28.05.2020

FIR no.153/2020
PS: Sultan Puri
State v. Anshul Upadhyay
U/s 392/394/34 IPC

28.05.2020

Present : Ld. APP for State.

Sh. Mahesh Kumar Malawat, Ld. Counsel for the
accused/applicant Anshul Upadhyay.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Anshul Upadhyay.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 27.02.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through e-mail from IO. The original reply be filed before the concerned court as and when the courts resume

functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 27.02.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Anshul Upadhyay on furnishing P/B and S/B in the sum of Rs.15,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

**Duty MM: North West
Rohini: Delhi/28.05.2020**

FIR no.191/2020
PS: Sultan Puri
State v. Anshul Upadhyay
U/s 379/411 IPC

28.05.2020

Present : Ld. APP for State.

Sh. Mahesh Kumar Malawat, Ld. Counsel for the
accused/applicant Anshul Upadhyay.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Anshul Upadhyay.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 27.02.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through e-mail from IO. The original reply be filed before the concerned court as and when the courts resume

functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 27.02.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Anshul Upadhyay on furnishing P/B and S/B in the sum of Rs.15,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

**Duty MM: North West
Rohini: Delhi/28.05.2020**

**FIR no.174/2020
PS: Mangol Puri
State v. Deepak
U/s 379/411 IPC**

28.05.2020

Present : Ld. APP for State.

Sh. Suraj Prakash Sharma, Ld. Counsel for the
accused/applicant Deepak.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Deepak.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 06.03.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through e-mail from IO. The original reply be filed before the concerned court as and when the courts resume

functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 06.03.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Deepak on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

**Duty MM: North West
Rohini: Delhi/28.05.2020**

FIR no.213/2020
PS: Aman Vihar
State v. Sumit @ Banga
U/s 27/54/54/59 Arms Act

28.05.2020

Present : Ld. APP for State.

Sh. Mahesh Chandra, Ld. Counsel for the accused/applicant
Sumit @ Banga.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Sumit @ Banga.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 29.04.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts

resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 29.04.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Sumit @ Banga on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)

**Duty MM: North West
Rohini: Delhi/28.05.2020**

FIR no. 10750/20
PS Bharat Nagar

28.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for releasing of vehicle bearing no DL-8SBS5010.

Reply on behalf of SHO has been filed wherein it is mentioned that no FIR bearing no. 10750/2020 has been registered at PS Bharat Nagar for the offence u/s 279/337 IPC and that incorrect FIR number has been mentioned in the present application.

Ld. counsel for applicant is unable to provide correct FIR number.

In view of the same, the present application is disposed off with liberty to file fresh application with correct particulars.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no.007/2020
PS: Crim Branch

28.05.2020

File is taken up today on bail application.

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Anil (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application seeking bail of the accused/applicant Anil.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 12.01.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through mail from IO. The original reply be

filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 12.01.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/28.05.2020

FIR no.236/2020
PS: Begum Pur
Return of Release Warrants

28.05.2020

Present : Ld. APP for State.

None for the accused.

Be put up for purpose already fixed for 30.05.2020.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/28.05.2020

FIR no. 03/19
PS Sultanpuri

28.05.2020

Present : Ld. APP for the State.

Sh. B. K. Singh, Ld. counsel for applicant through
VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply on behalf of IO has been filed wherein it is mentioned that FIR bearing no. 03/19 pertains to PS Mangolpuri pertains to offence u/s 279/337 IPC and that incorrect FIR number has been mentioned in the present application.

Ld. counsel for applicant is unable to provide correct FIR number.

In view of the same, the present application is disposed off with liberty to file fresh application with correct particulars.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 3660/20
PS South Rohini

28.05.2020

Present : Ld. APP for the State.

Sh. Virender Sangwan Ld. LAC for applicant
through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application seeking interim bail of accused Jitender @ Jeetu S/o Sh. Rajender.

It is informed by the Court Staff that Release Warrant has already been issued on similar application disposed on 27.05.2020, however, it is informed by Ld. LAC that accused has not been released from Jail till date.

Let report regarding the same be called from Jail Superintendent concerned positively for 30.05.2020.

Copy of order be sent to Jail Superintendent concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 8704/20
PS Ashok Vihar

28.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

These are two applications on similar facts for calling status report from Jail Superintendent concerned as to why accused Himanshu Kumar has not been released from Jail despite being admitted to bail on furnishing personal bond.

Reply of the application has filed. IO has clarified that the correct FIR no. 8704/2020 PS Ashok Vihar and that bail order has inadvertently been passed mentioning incorrect FIR no. 8707/20 PS Ashok Vihar.

Let report from the Jail Superintendent be called for 29.05.2020.

Both applications be clubbed together.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for

compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

Sushil Kumar Bansal v. State

28.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application seeking relief u/s 102(1) (b) and Section 100 of Mental Health Care Act 2017 for providing medical treatment to applicant Sh. Shushil Kumar Bansal who is in Nav Chetna Hospital and also for preponement of the date of hearing given in the previous application made on similar facts. A copy of order dated 22.05.2020 passed by Ms. Surpreet Kaur, Ld. MM, NW, Delhi is also placed on record.

Heard. Perused.

Directions for medical examination of the applicant has already been made by Ms. Surpreet Kaur, Ld. MM, NW, Delhi vide order dated 22.05.2020 and no report in compliance thereof has been received till date.

In the absence of medical examination report, the matter can not be preponed.

Let fresh reminder be sent to IO/SHO to file compliance report of previous order dated 22.05.2020 for 30.05.2020 i.e. date already fixed in similar application.

Both application be clubbed together.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 03/2020
PS Ashok Vihar

28.05.2020

Present : Ld. APP for the State.

None for applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Record has not been received from concerned Ahlmad.

Let the record be called Ahlmad/Reader for **29.05.2020.**

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

Challan no. 154263
PS Mourya Enclave
Vehicle no. **DL-8SCH-0554**

28.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant.

The similar application has already been disposed off vide order dated 28.05.2020. Therefore, the present application becomes infructuous.

Accordingly, the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 243/2020
PS Ashok Vihar

28.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Shivaji Gupta

Surety Ms. Madhuri Devi in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 110/19
PS Mangolpuri
State v. Vipin @ Lallan
u/S 392/397/34 IPC

28.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application seeking bail of the accused/applicant Vipin @ Lallan.

It is submitted by Ld. Counsel that accused Vipin @ Lallan has been falsely implicated in this case and has nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation as chargesheet has already been filed and the matter is pending trial before the Court of Ms. Kiran Gupta, Ld. ASJ, NW, Rohini. Accordingly it is prayed that the applicant be released on bail.

Per contra Ld. APP for the State has opposed the bail application.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant and it is mentioned in the reply that chargesheet in the present case has already been filed and the same has already been committed to Ld. Sessions Court.

Heard. Record perused.

Offence alleged is serious in nature. Moreover, the matter is pending for trial before Ld. Sessions Court as the same has already been committed. This Court has no power to grant bail. As such I am not inclined to grant bail to the accused at this stage.

Hence the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

28.05.2020

Present : Ld. APP for the State.

None for applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for releasing of mobile phone.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has raised objection to release of the said mobile phone i.e. case in the present case and the matter is pending at the stage of evidence before the Court.

In view of the objection raised by the IO and in view of the fact that investigation is pending and same has not be completed yet, the same application is hereby dismissed.

Copy of this order be also sent to the counsel for the

applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

Challan no. 154263
PS Mourya Enclave
Vehicle no. **DL-8SCH-0554**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-8SCH-0554 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-8SCH-0554** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 109/2020
PS Vijay Vihar
Vehicle no. **DL-8SBZ-4402**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-8SBZ-4402 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-8SBZ-4402** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful

owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 185/2020
PS North Rohini

28.05.2020

Present : Ld. APP for the State.

Sh. Nagender Singh, Ld. counsel for applicant
through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

A copy of order dated 20.05.2020 passed by Sh. Ajay Pandey, Ld. ASJ, NW, Rohini have been placed on record as per which accused has been released on personal bond by Ld. Sessions Court, however, it is submitted that accused has not been released from Jail till date.

Let reply of the application be called from Jail Superintendent Concerned as to why accused Surender @ Happy has not been released from Jail for 29.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 182/2020
PS Raj Park
Vehicle no. **DL-8SCR-7695**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-8SCR-7695 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-8SCR-7695** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful

owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

DD. no. 2029
PS Mangolpuri
Satish Chauhan v. Suresh Kumar

28.05.2020

Present : Ld. APP for the State.

Sh. Deepak Chauhan, Ld. Counsel for applicant
through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Status report has not been received from IO/SHO concerned despite specific directions.

Let fresh report be called in compliance of previous order for **30.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

Pooja Chauhan v. SHO PS Raj Park

28.05.2020

Present : Ld. APP for the State.

Sh. Deepak Chauhan, Ld. counsel for applicant
through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for calling status report.

Status report filed.

Accordingly, the present application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 47/2002
PS Sultanpuri
State v. Manoj

28.05.2020

Present : Ld. APP for the State.
Sh. Rahul Chaudhary, Ld. counsel for applicant
through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for cancellation of Proceedings u/S 82 Cr. PC and for grant of regular bail moved on behalf of accused Manoj.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning.

Heard. Perused.

For the reasons stated in the application, the proceedings u/s 82 Cr.PC executed against accused Manoj are stayed till the Court's functioning are resumed.

It is submitted that accused is arrested on execution of Process u/S 82 Cr. PC issued against him and he is presently lying in JC. Hence, Ld. counsel for applicant requested for grant of bail.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

In view of the same, court bail is granted to the accused for two months on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 2089/2020
PS Keshavpuram
Vehicle no. **DL-3SDF3865**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-3SDF3865 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-3SDF3865** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful

owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 427/17
PS Shalimar Bagh

28.05.2020

Present : Ld. APP for the State.
Sh. Tarun Gahlot, Ld. counsel for applicant through
VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for furnishing bail bond. Copy of order dated 13.08.2019, passed by Sh. Virender Singh, Ld. MM, NW has been placed on record.

In view of the same, let case file be called to Ahlmad/Reader be called positively for **29.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 226/2020
PS Mangolpuri
Vehicle no. **DL-8ER5978**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-8ER5978 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-8ER5978** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 120/2020
PS Kanjhawala
Vehicle no. **DL-1LY-1555**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-1LY-1555 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-1LY-1555** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 0138/2020
PS Shalimar Bagh
Vehicle no. **DL-1RZ-2230**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-1RZ-2230 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-1RZ-2230** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 114/16
PS Bharat Nagar

28.05.2020

File taken up on an application of the registered owner/superdar for cancellation of superdari of the vehicle bearing no. HR-26CL-2600.

Present : Ld. APP for the State.

Sh. Dinesh, Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Heard on the application.

Record perused.

Perusal of the file shows that order of releasing of vehicle in question had already passed vide order dated 21.04.2016.

In terms of orders of Hon'ble Delhi High Court in *Manjit Singh Vs. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014*, the supedarinama of the applicant is hereby cancelled subject to placing on record

photographs of the offending vehicle from all the angles clearing showing the engine number and chasis number within 7 days from today.

The superdar is also at liberty to sell/dispose off the vehicle subject to aforesaid condition.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 268/20
PS Mangolpuri
Vehicle no. **DL-1RP-3504**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-1RP-3504 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-1RP-3504** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 121/20
PS Mangolpuri
Vehicle no. **DL-1RV-3431**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-1RV-3431 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-1RV-3431** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 356/20
PS Keshavpuram
Vehicle no. **DL-1RP-8647**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-1RP-8647 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-1RP-8647** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 294/20
PS Mangolpuri
Vehicle no. **DL-8C-AZ-4208**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-8C-AZ-4208 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-8C-AZ-4208** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 95/2020
PS Subhash Place

28.05.2020

Present : Ld. APP for the State.
Sh. Saurabh Duggal, Ld. counsel for applicant through
VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply filed. As per reply, chargesheet has already been filed before the concerned Court of PS Subhash Place. Therefore, it would be in the interest of justice, to look into the chargesheet before hearing arguments on the application on bail.

In view of the same, let case file be called to Ahlmad/Reader be called positively for **29.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020

FIR no. 008502/2020
PS Vijay Vihar

28.05.2020

Present : Ld. APP for the State.

IO HC Vinay Kumar in person.

It is submitted by the IO that the accused Rohit @ Kangla, S/o Sh. Ravi is not having any documentary proof for his age. That the ossification test of the accused be conducted for determination of his exact age.

Submissions heard. Record perused.

Since, the accused Raj Kumar is alleged to have committed the offence u/s 379/411/34 IPC. Hence, as per the mandate of Juvenile Justice (Care and Protection of Children) Act, 2000 and also in the interest of justice, it is just and appropriate to direct the IO of the case to get the date of birth of the accused determined by way of Ossification Test (bone test) by a duly constituted and qualified Board of Doctors.

Accordingly, the Medical Superintendent, BSA Hospital is directed to constitute a Medical Board of duly qualified Doctors for determination of exact age of the accused by Ossification Test (bone age test). The Medical Board is also directed to determine the exact age of the accused. However, if determination of exact age of accused is not possible, the

Medical Board is further directed to state the possible minimum or maximum age of the accused with the margin of one year.

Copy of this order be sent to the Jail Superintendent as well as to the Medical Superintendent, BSA Hospital concerned with the direction to produce the accused before the duly constituted Medical Board at the earliest.

Application disposed of accordingly.

Copy of this order be given dasti to the IO.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 134/2020
PS Begumpur
Vehicle no. **DL-8C-AZ-5568**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-8C-AZ-5568 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-8C-AZ-5568** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

e-FIR no. 5597/20
PS Sultanpuri
Vehicle no. **DL-4SCS9556**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-4SCS9556 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-4SCS9556** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 24821/19
PS Aman Vihar
Vehicle no. **DL-11SW-3945**

28.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-11SW-3945 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-11SW-3945** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful

owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 28.05.2020

FIR no. 310/2020
PS Vijay Vihar

28.05.2020

Present : Ld. APP for the State.

Sh. K. K. Vijay, Ld. counsel for applicant through
VC.

Applicant is the rightful owner of the mobile phone
VIVO Y 91 bearing IMEI No. 862567040433034.

IO has stated in the reply that he has no objection if the
mobile phone is released to the applicant.

Instead of releasing the articles on superdari, I am of
the considered view that the articles has to be released as per
directions of Hon'ble Supreme Court in case titled as Sunder Bhai
Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has
been held that

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C.

No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, the abovesaid mobile phone as per seizure memo be released to the applicant on furnishing security bond as per valuation report of the article. IO is directed to get the valuation done of the article prior to the release the same to the applicant, including photographs and panchnama of the aforesaid mobile phone, as per directions of Hon'ble Supreme Court. Copy of this order be given dasti to applicant.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 28.05.2020